

FIR No. 271/2019
PS Patel Nagar
U/s 302/307/147/148/149/34 IPC
State Vs. Amar Soni

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Vikrant Choudhary, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail on the medical ground of mother of the applicant/accused.

Issue notice to the IO/SHO concerned to file reply as well as to verify the medical documents of the mother of the applicant/accused, returnable for 08.07.2020.

Put up on 08.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/FIC/Delhi 01/07/2020.
01.07.2020(P)

FIR No.276/2017
PS Moti Nagar
U/s 392/394/397/452/307 IPC
State Vs. Uma Shankar

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh. Sahil Kakkar, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Reply has been received on behalf of HC Man Singh.

At the very outset, Ld. Counsel for the applicant/accused submits that the applicant is the only son to his parents and there is no one to look after his parents in the present scenario of pandemic Covid-19.

Medical status report has been received on behalf of Medical Officer Incharge, Central jail No. 10, Rohini, Delhi, as per which the condition of the applicant is satisfactory.

Issue notice to the IO/SHO concerned to verify the family circumstances, particularly parents and family details of the applicant/accused, returnable for 08.07.2020.

Put up on 08.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi 01/07/2020.
01.07.2020(P)

FIR No. 526/2015
PS Hari Nagar
U/s 302/307/147/148/149/34 IPC
State Vs. Mukesh @ Vicky

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
None for the applicant/accused.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

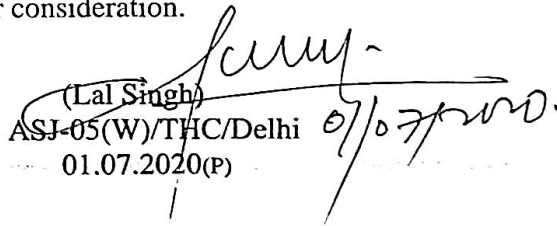
Reply has been received on behalf of SI Sri Krishna of PS Hari Nagar alongwith previous involvement report, as per which the applicant/accused is involved in number of cases.

At this stage, reader of this Court informed that in this case, the counsel for the applicant/accused Sh. V.C. Gautam is standing outside the Court room and he is unable to join the VC due to network issue in his phone.

Reader of this Court also informed to the undersigned through phone that the Counsel for the applicant/accused is seeking an adjournment.

Therefore, matter is adjourned for 08.07.2020 for consideration.

Put up on 08.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
01.07.2020(P)

FIR No. 1398/2015
PS Uttam Nagar
U/s 302 IPC
State Vs. Abhishek

01.07.2020


Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Chetan Pangasa, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail for a period of 45 days.

Ld.counsel for the applicant/accused submits that the interim bail granted to the applicant/accused is going to expire on 03.07.2020.

Reply has been received on behalf of Insp. K.K. Mishra alongwith previous involvement report. However, the previous involvement report is not legible.

Put up on 03.07.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
01.07.2020(P)

8/07/2020

FIR No. 129/2018
PS Hari Nagar
U/s 498A/304B IPC
State Vs. Ravi Prakash Barupal

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Mahipal Singh, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

At this stage, Ld.counsel for the applicant/accused submits that the applicant/accused was granted interim bail by the Hon'ble High Court of Delhi on 14.05.2020 in bail application no. 841/2020 and Cr.M.A No. 6084/2020 for the period of 45 days.

Ld.Addl.P.P. for the State submits that since the interim bail was granted by the Hon'ble High Court of Delhi, therefore, this Court has no power to extend the interim bail of the applicant/accused, as granted by the Hon'ble High Court.

At this stage, Ld.counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the present application.

In view of the above facts & circumstances as well as submissions of the Ld.counsel for the applicant/accused, the present application is dismissed as withdrawn.

Accordingly, the present application is disposed of.

(Lal Singh)

ASJ-05(W)/THC/Delhi

01.07.2020(P)

01/07/2020.

FIR No.372/2018
PS Nangloi
U/s 498A/304B/34 IPC
State Vs. Kamil Ahmed

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh. Abid Ahmed, Ld. Counsel for the applicant/accused through Video conferencing.

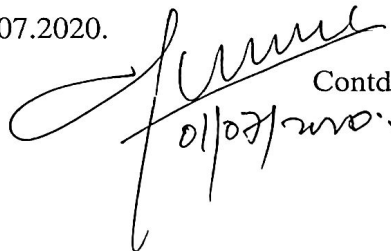
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for the period of 45 days on the medical ground of father of the applicant/accused as well as under the Criteria laid down by the Hon'ble HPC.

A report has been received on behalf of Insp. Vipin Kumar, Addl. SHO of PS Nangloi regarding verification of medical documents of father of the applicant/accused namely Basir Ahmed alongwith previous involvement report of the applicant/accused.

As per previous involvement report, there is no previous involvement of the applicant/accused in any other case except the present case.

However, the medical documents of father of the applicant/accused have not been verified as yet.

Issue notice to the IO/SHO concerned to verify all the medical documents of father of the applicant/accused namely Basir Ahmed, returnable for 04.07.2020.

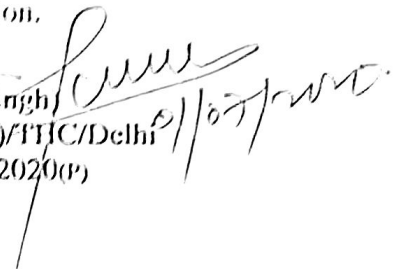

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Also issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 04.07.2020.

Put up on 04.07.2020 for consideration.

(Lal Singh)
ASJ-05(W)/TTC/Delhi
01.07.2020(P)



FIR No. 882/2015
PS Nihal Vihar
U/s 302/307/34 IPC
State Vs. Anil

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Dr. A.P. Singh, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Ld.counsel for the applicant/accused submits that he has filed the present application on behalf of the applicant/accused on the medical ground of the applicant/accused as well as under the Criteria laid down by the Hon'ble HPC dt. 18.05.2020.

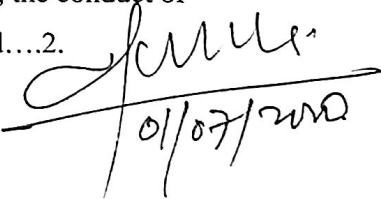
The medical report of the applicant/accused has already been received from the Central Jail no.4, Tihar, Delhi on the last date of hearing, as per which, the general condition of the applicant/inmate is stable and all the prescribed medication are being provided to the applicant/accused.

Reply has also been received from Insp. Jitender Dagar, ATO Nihal Vihar alongwith previous involvement report, as per which, the applicant/accused is involved in the present case only.

Ld.counsel for the applicant/accused also submits that apart from this case, the applicant/accused is not involved in any other case.

Report has been received from the Dy. Supdt., Jail No. 4 regarding conduct of the applicant/accused and as per which, the conduct of

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01/07/2020

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the applicant/accused is satisfactory/good and he has not been awarded any punishment in the Jail till date.

Further, a chart of custody period of the applicant/accused has been mentioned in the report, as per which the applicant/accused is in custody in the present case for more than 02 years.

Therefore, in view of the report of the Dy. Supdt., Central Jail no. 4 as well as reply of Insp. Jitender Dagar, the present case falls under the Criteria laid down by the Hon'ble HPC dt. 18.05.2020.

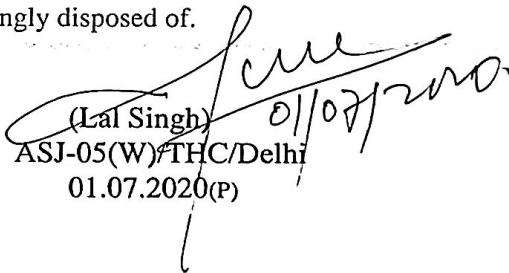
In view of the above facts & circumstances, the applicant/accused is admitted to interim bail for a period of 45 days on furnishing personal bond for a sum of Rs. 25,000/- (Rupees twenty five thousand only) to the satisfaction of the concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
01.07.2020(P)

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the applicant/accused is satisfactory/good and he has not been awarded any punishment in the Jail till date.

Further, a chart of custody period of the applicant/accused has been mentioned in the report, as per which the applicant/accused is in custody in the present case for more than 02 years.

Therefore, in view of the report of the Dy. Supdt., Central Jail no. 4 as well as reply of Insp. Jitender Dagar, the present case falls under the Criteria laid down by the Hon'ble HPC dt. 18.05.2020.

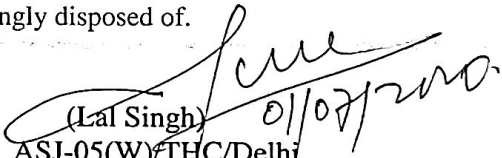
In view of the above facts & circumstances, the applicant/accused is admitted to interim bail for a period of 45 days on furnishing personal bond for a sum of Rs. 25,000/- (Rupees twenty five thousand only) to the satisfaction of the concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
01.07.2020(P)

FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/174A/34 IPC
State Vs. Manjit Dabas @ Kalu

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.D.V.Goyal, Ld. Counsel for the applicant/accused through Video conferencing.

This application has been filed on behalf of the applicant/accused for extension of interim bail.

Ld.counsel for the applicant/accused submits that the applicant/accused was earlier granted interim bail on 16.06.2020 for a period of 15 days and same is going to expire today.

Ld.counsel for the applicant/accused further submits that the applicant/accused also falls under the Criteria laid down by the Hon'ble HPC and report may be called from the concerned Jail Supdt. and police station.

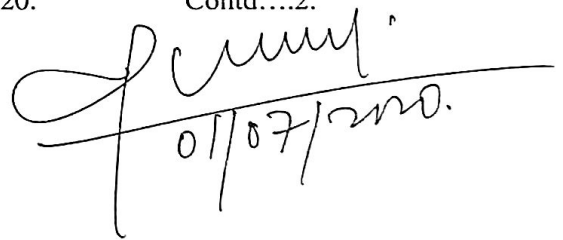
The reply has been received on behalf of SI Amit Rathi alongwith previous involvement report. However, the previous involvement report is not legible and clear.

Ahlmad has sent the copy of bail order dt. 16.06.2020.

Let notice be also issued to the IO/SHO concerned with the direction to file fresh previous involvement report of the applicant/accused, returnable for 07.07.2020.

Notice be also issued to the concerned Jail Supdt. to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 07.07.2020.

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In the meanwhile, interim bail already granted to the applicant/accused on 16.06.2020 is extended till 07.07.2020 on the same terms and conditions of order dt. 16.06.2020 and bail bond already furnished is also extended till 07.07.2020.

Put up on 07.07.2020 for consideration.

Copy of this order be sent to the concerned Jail Supdt. for intimation.


(Lal Singh) 01/07/2020
ASJ-05(W)/THC/Delhi
01.07.2020(P)

FIR No. 428/2018
PS Khyala
U/s 302/201 IPC
State Vs. Parvinder Singh @ Kallu

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Shubham Asri, Ld. Counsel for the applicant/accused through Video conferencing.

Matter is listed today for consideration on the application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused for grant of interim bail.

Reply has been received on behalf of SI Banay Singh stating therein that the Police Station has been wrongly mentioned.

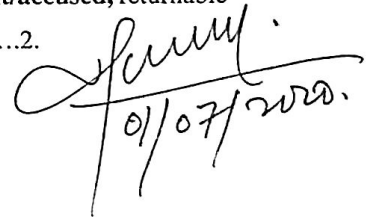
Perusal of bail application shows that the police station of this case is Khyala and inadvertently, PS Kirti Nagar has been mentioned in the last order.

Medical status report of the applicant/accused has been received from the Medical Officer Incharge, Central Jail no. 10, Rohini, Delhi, as per which, the present general condition of the applicant/accused is stable and satisfactory and all prescribed medications are being provided to the applicant/accused from the jail dispensary.

At this stage, Id. Counsel for the applicant/accused submits that he will supply the medical documents of the mother of the applicant/accused today itself to the Court staff of this Court so that same may be sent to the concerned police station for verification.

Issue fresh notice to IO/SHO concerned to file reply to the above application as well as to file verification report qua the medical documents of **mother of the applicant/accused**, returnable for 03.07.2020.

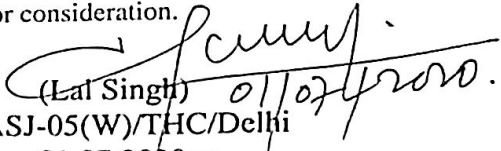
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Ahlmad is directed to send the medical papers of the mother of the applicant/accused alongwith the notice for verification.

Put up on 03.07.2020 for consideration.


(Lal Singh) 01/07/2020.
ASJ-05(W)/THC/Delhi
01.07.2020(P)

FIR No. 156/2018
PS Kirti Nagar
U/s 324/354/420/307/34 IPC
State Vs. Suraj Shastri @ Arun Kumar

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.Neeraj Kumar Singh, Ld. Counsel for the applicant/accused through Video conferencing.

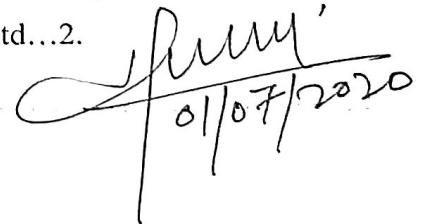
This application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused, is listed today for further arguments.

Ld. Counsel for the applicant/accused submits that though the present application has been filed on behalf of the applicant/accused for grant of regular bail, however, the present application may be treated as application for interim bail as the present applicant/accused falls under the Criteria laid down by the Hon'ble HPC.

Report has been already received from Supdt.Jail no.1, Tihar, Delhi, as per which the applicant/accused was admitted in Jail on 07.06.2018 in the present case and since then he is in jail till date. Further, it is reported that the conduct of the applicant/accused is good and no punishment is awarded against him till date in the jail.

Reply on behalf of SI Suresh Chand is already received as per which, the applicant/accused is involved only in this case. Alongwith reply, previous involvement report is also annexed and as per which the applicant/accused is involved only in the present case.

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Ahmad of the Court has sent the copy of charge as framed against the applicant/accused and as per which, charge u/s 420/354/307/506 IPC has been framed against the applicant/accused.

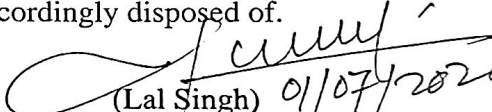
Thus, perusal of the police report as well as considering the report of Jail Supdt., the present case falls under the Criteria laid down by the Hon'ble HPC. Accordingly, the applicant/accused is admitted to interim bail for a period of 45 days from the date of his release on furnishing personal bond for a sum of Rs.25,000/- (Rupees twenty five thousand only) to the satisfaction of concerned Jail Superintendent.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application is accordingly disposed of.


(Lal Singh) 01/07/2020.
ASJ-05(W)/THC/Delhi
01.07.2020(P)

FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/174A/34 IPC
State Vs. Sandeep Kotaliya

01.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.
Sh.L.D.Mual, Ld.Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

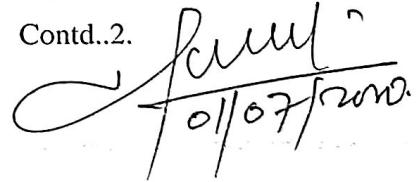
Ld.counsel for the applicant/accused submits that he has filed the present application under the Criteria laid down by the Hon'ble HPC dt. 18.05.2020 and 20.05.2020. He further submits that the interim bail granted to the applicant/accused has already been expired and applicant/accused will surrender in the concerned jail today itself.

Ld.counsel for the applicant/accused submits that the present application may be treated as the application for interim bail under the Criteria laid down by the Hon'ble HPC.

Reply has been received on behalf of SI Amit Rathi alongwith previous involvement report.

Issue notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody

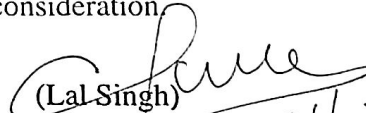
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Handwritten signature and date: 01/07/2020

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of the applicant/accused, returnable for 04.07.2020.

Put up on 04.07.2020 for consideration


(Lal Singh)
ASJ-05(W)/THC/Delhi 01/07/2020
01.07.2020(P)